

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2055
ANSWERED ON:14.12.2004
REGULARISATION OF UNAUTHORISED COLONIES
Jindal Shri Naveen;Yadav Shri Baleshwar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government of NCT of Delhi has submitted a proposal to the Central Government to regularise the unauthorized colonies of Delhi by charging development fee;
- (b) if so, the details of the proposal;
- (c) the level at which the matter is being considered as on date;
- (d) the time by which the Government is likely to announce its decision;
- (e) whether any development fee/charges for water and sewage connections are to be recovered from the residents of these colonies;
- (f) if so, the details thereof; and
- (g) if not, the agency who bear the expenditures?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

(a)to(g): The Union Government had prepared and filed guidelines for regularization of unauthorized colonies in Delhi High Court on 20.2.2001. After receiving representations/suggestions from various quarters, the Government revised the guidelines in February 2004. The Government of NCT of Delhi has again requested for revision of certain provisions of the revised guidelines including the land rates to be charged for the Government land. etc. The matter has been under discussion with the Government of NCT of Delhi. Further action for regularization of the unauthorized colonies is dependent upon finalization of modalities as well as further modification, if any, in the guidelines.